

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/9251/2020

This the **April 8th** 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

Mohammad Shafi Shah s/o Sonaullah Shah, r/o Panjpora, Bijbehara
and 52 other applicants.

.....Applicants.

(Advocate:- None)

Versus

1. State of J & K through Principal Secretary to Government, PHE Irrigation and FC Department, Civil Sectt., Srinagar/Jammu.
2. Chief Engineer, Kashmir Irrigation and FC Department, Srinagar.
3. District Superintending Engineer, Hydraulic Circle, Pulwama/Shopian, Headquarter Shopian.
4. Executive Engineer, Irrigation Division, Pulwama.

.....Respondents

ORDER[ORAL]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicants for joining the video conference, he has not joined the conference as the case is listed in the today's regular cause list.





2. Even on the last dates of hearing i.e. 30.12.2020 & 26.3.2021, nobody had joined the video conference on behalf of the applicants and the case was listed today i.e. 8.4.2021 for appearance of applicants. It seems that the applicants have lost interest in pursuing the case. Accordingly, the T.A. is dismissed in default for non-appearance of applicants.

(TARUN SHRIDHAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

KKS